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ASSAM ACT XVI OF 1974

(Received the assent of the Governor on the 18th April 1974)

THE ASSAM PANCHAYATI RAJ (SECOND AMENDMENT)
ACT, 1974

[Published in the Assam Gazette, Extraordinary, dated 29th April, 1974]

An

Act

Further to amend the Assam Panchayati Raj Act, 1972.

Preamble Whereas it is expedient further to amend the Assam Panchayati Raj Act, 1972 hereinafter called the principal Act in the manner hereinafter appearing; Assam Act XI of 1973.

It is hereby enacted in the Twenty-fifth Year of the Republic of India as follows:—

Short title, extent and commencement. 1. (1) This Act may be called the Assam Panchayati Raj (Second Amendment) Act, 1974.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

Amendment of Section 9 of Assam Act XI of 1973. 2. In sub-section (1) of Section 9 of the principal Act, the following shall be added as a new clause (e) after the clause (d).

(e) The State Government may nominate in the manner prescribed one person as member to a Gaon Panchayat from the adjacent tea Garden areas, if any.

Amendment of section 20 of Assam Act, XI of 1973. 3. In sub-section (1) of Section 20 of the principal Act, the following shall be added as a new clause (d) after the clause (e).

(d) The State Government may nominate in the manner prescribed, not more than two councillors to the Mohkuma Parishad from the Tea-Garden areas, if any falling within the jurisdiction of the Mohkuma Parishad.

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